

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. D.A.575 of 1996
M.A.386 of 1999

Date of Order : 16.9.1999

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. G. S. Maingi, Administrative Member.

MANJU DASGUPTA

vs.

UNION OF INDIA & ORS.
(S.E.RAILWAY)

For the applicant : Mr.B.C.Sinha, counsel.

For the respondents: Mr.P.Chatterjee, counsel.

ORDER

S.N. Mallick, V.C.

When the D.A. is taken up for hearing alongwith M.A.386 of 1999 which has been filed by the respondents, Mr.B.C.Sinha, 1d.counsel, appearing for the applicant in the D.A. submits, on instructions, that his client does not want to proceed with the D.A.

2. Under such circumstances, the D.A. stands dismissed for non-prosecution. All interim orders stand vacated.
3. M.A.386 of 1999 also stands disposed of. No order is made as to costs.

G.S. Maingi
(G.S. Maingi)
Administrative Member

S.N. Mallick
(S.N. Mallick)
Vice-Chairman

R.S.